indigenous manufacturers have been instructed to display Specific Absorption Rate (SAR) value on the mobile handsets on or before 01.09.2012.

(c) Yes, Sir.

(d) Department of Telecommunications has adopted SAR (Specific Absorption Rate) level for mobile handsets as 1.6 Watt/Kg. averaged over a mass of 1 gram of human tissue. All the indigenous manufacturers have been instructed vide OM N0.I8-10/08-IP dated 25th January, 2012 to make necessary changes in the design, software and packaging for compliance of above instructions on or before 01.09.2012. To regulate indigenous as well as imported mobile phones, Bureau of Indian Standard (BIS) has been requested to frame standards for all mobile phones under the BIS Act 1986. All cell-phone handsets sold in the marked in India shall comply with relevant Bureau of Indian Standard's (BIS) standard.

Improvement of Telecom Services by BSNL in Gujarat

2537. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of mobile towers of BSNL which will be set up in Gujarat within next five years along with the details thereof, place-wise; and

(b) the action taken by BSNL to improve telecom services in Amreli district, Tighra of Jilla, Taluka of Valsad and in Hazira area as it is one of the largest industrial hubs of the country and various exchanges of this area are frequently tripping?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Bharat Sanchar Nigam Limited (BSNL) augments its Global System for Mobile Communications (GSM) based Mobile Telecom Network in the Licenced Service Areas (LSA) of its operation in the country including Gujarat based on techno-commercial considerations. However, BSNL has planned to install 291 more Base Transceiver Stations (BTSs) in Gujarat Telecom Circle in the year 2012-13.

The action taken by BSNL to improve telecom services in Gujarat including Amreli, Tighra, Valsad and Hazira are as follows:-

- Daily monitoring and quick restoration of land line and BTS fault for providing better services to the subscribers.
- Special drives with respect to improvement of mobile services are adopted for monitoring congestion of BTS wise traffic.

- Optical Fiber Cable (OFC) break down resulting in failure of Tighra exchange was restored on priority. At present the exchange is working satisfactorily.
- Hazira industrial area is disturbed due to road development work taken up by National Highways Authority of India (NHAI). The matter has been taken up with NHAI for close co-ordination so as to avoid damage of underground and Optical Fibre cables.

Auction for 2G Spectrum

2538. SHRI D. RAJA:
SHRI M.P. ACHUTHAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the telecom tariff is likely to go up by at least 30 per cent if Government fails to conduct auction for 2G Spectrum by June 2, 2012 when the 122 licences of eight operators will be cancelled following Supreme Court verdict given in February this year; and

(b) if so, the details thereof and the measures being taken by Government to avoid such a situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) It is difficult to predict likely changes in call rates of mobile telephones in the wake of cancellation of 122 licenses as per Supreme Court verdict, because, as per the current Tariff framework, call rates of mobile services are under forbearance except for national roaming where ceiling tariff has been specified. Mobile operators have the flexibility to offer different tariffs depending on the market conditions and the other commercial considerations.

(b) In order to protect the interest of the consumers, Telecom Regulatory Authority of India (TRAI) has mandated the following stipulations:-

(1) No tariff items in the tariff plans shall be increased:-

(i) In respect of tariff plans with prescribed periods of validity of more than six months including tariff plans with lifetime or unlimited validity during the entire period of validity specified in the tariff plan;

(ii) In respect of other tariff plans, within six months from the dated of enrolment of the subscriber: and,

(iii) In case of recharge coupons with a validity of more than six